

Shri S. L. Saksena: It is the monopoly that has been given to the Swedish firm that has been responsible. They have misbehaved and so it is the function of the Government of India to intervene.

Mr. Speaker: Hunger-strike has been going on for the past 28 days.

Shri Tangamani (Madurai): In addition to the subject being labour, this is a factory run by the WIMCO and at Bareilly there are 1,200 workers. In addition, the daily production is 300 cases and the Central Government will lose by way of excise duty to the tune of Rs. 1 lakh. This is a matter of great importance.

The Deputy Minister of Labour (Shri Abid Ali): These are industrial relations concerning match industry which is entirely within the sphere of the State Government. Therefore, as you have rightly pointed out, this matter cannot be discussed here at this stage and in this form.

Mr. Speaker: It is not for the purpose of discussing this. Allowing it or not allowing it is a different matter. But I want to know whether the Central Government is taking any step in this matter or not.

Shri Abid Ali: We are interested; but so far as the steps to be taken are concerned, they are to be taken by the State Government and not by us.

Mr. Speaker: Therefore, the Central Government have not moved.

Shri Abid Ali: They are in touch with the State Government; and the State Government have to take action and not the Central Government. It is not our responsibility.

Mr. Speaker: I am not going to allow the adjournment motion. I have already disallowed the calling attention notice, I am allowing the short notice question. Now that the short notice question is being allowed, I will not allow the adjournment motion. I think I am not called upon to

give my consent to this adjournment motion.

ALLEGED FAILURE OF HIMACHAL PRADESH ADMINISTRATION TO REGULATE THE PLYING OF HIMACHAL PRADESH ADMINISTRATION TRANSPORT BUSES

Mr. Speaker: There is another adjournment motion tabled by Shri Braj Raj Singh regarding the failure of the Himachal Pradesh Administration to regulate the plying of the Himachal Pradesh Administration Transport buses. He says that in the rainy season a bus was allowed to run in the usual course and it unfortunately resulted in the death of 5 persons and injury to 14.

Thousands of buses run every day and there are accidents here and there.

Shri Braj Raj Singh (Firozabad): Himachal Pradesh is a Union Territory.

Mr. Speaker: But the Administrator is there. Has the Government anything to say?

The Minister of Home Affairs (Pandit G. B. Pant): I am sorry that such an accident should have happened and the sympathies of all of us are with the victims. It is really unfortunate that such accidents should happen. As to what was actually the cause or why it happened, I have no special information. If you so direct, I will obtain it and make a statement later.

Shri Braj Raj Singh: I want to raise this because 5 persons have been killed and 14 have been injured out of whom 3 have been seriously injured.

Shri T. B. Vittal Rao: Moreover we hear that the roads in Himachal Pradesh are so very narrow that when the buses go one of the wheels is always out of the road.

Mr. Speaker: The hon. Minister has said that he will make enquiries regarding this matter. He has not got all the information immediately. The hon. Member who has tabled the motion says that on the 20th when the

[Mr. Speaker]

bus started running it was raining. Every time a bus starts it does not intimate to the Administration what happens. Anyhow since the statement will be made on whatever material will be available to the hon. Minister, all proper steps will be taken.

Shri T. B. Vittal Rao: What about the adjournment motion, Sir?

Mr. Speaker: It is disallowed. The hon. Minister can make a statement.

Shri T. B. Vittal Rao: It can be held over till the Minister makes his statement.

Mr. Speaker: No; but I will insist upon his making the statement.

PAPERS LAID ON THE TABLE

STATEMENT OF CASES IN WHICH THE LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY THE INDIA STORE DEPARTMENT, LONDON

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the half year ended the 30th June, 1957. [See Appendix II, Annexure No. 59.]

ANNUAL REPORT OF NANGAL FERTILIZERS AND CHEMICALS (PRIVATE) LTD.

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited along with the Audited Accounts of the Company for the year ended the 31st March, 1957. [Placed in Library. See. No. LT-383/57.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1957, agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 13th November, 1957.'

(ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Nursing Council (Amendment) Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1957.'

INDIAN NURSING COUNCIL (AMENDMENT) BILL, 1957

LAI'D ON THE TABLE, AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Indian Nursing Council (Amendment) Bill, 1957, as passed by Rajya Sabha.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Raghuramsiah on behalf of Shri Satya Narayan Sinha): Sir, with your permission, on behalf of the Minister of Parliamentary Affairs, I rise to announce that Government business in this Sabha during the week commencing Monday, November 25, will be taken up in the following order:—

1. The Naga-Hills—Tuensang Area Bill.